

ITEM NO.3

COURT NO.12

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 5985/2016

(Arising out of impugned final judgment and order dated 01/09/2015 in CRLRP No. 2525/2003 passed by the High Court Of Kerala At Ernakulam)

SURENDRAN

Petitioner(s)

VERSUS

SUB INSPECTOR OF POLICE

Respondent(s)

(With Interim Relief and office report)

Date : 19/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Md. Shajahan Islam, Adv.
Mr. P.A. Noor Muhamed, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List after two weeks.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Pokhriyal]
Court Master